

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 290
ANSWERED ON MONDAY, FEBRUARY 5, 2024
MAGHA 16, 1945 (SAKA)**

CSR FUNDS FOR MPs

QUESTION

290. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the steps taken or being taken by the Government to ease the availability of CSR funds for MPs;**
- (b) whether the Government has any platform to connect MPs and CSR departments of companies for execution of development work in constituencies and if so, the details thereof;**
- (c) if not, the reasons therefor; and**
- (d) whether the Government has any plans to mandate a minimum CSR funding amount for every constituency and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS
[RAO INDERJIT SINGH]**

(a): The Companies Act, 2013 ('Act') provides statutory framework for Corporate Social Responsibility (CSR) through Section 135, Schedule VII and Companies (CSR Policy) Rules, 2014. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company.

(b) & (c): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR committee. As the CSR framework is disclosure based, the companies are required to file details of CSR activities annually in MCA21 registry. The parliamentary constituency-wise data is not maintained by the Ministry. All data related to CSR filed by companies in the MCA21 registry, including company-wise, state-wise and district-wise are available in public domain at www.csr.gov.in.

(d): No such proposal is under consideration of the Ministry.
